

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.**

Friday, the 13th day of August 2021

CrI.M.P. No.2525/2021
CNR No.TNDG01-003788-2021

Rajamanickam, 24/2021
S/o. Paramasivam

.. Petitioner/Accused

/vs/

State through
Inspector of Police, Nilakottai PS.
Cr. No.Un Known/2021

.. Respondent/Complainant

This bail petition is coming on this day for hearing before me in the presence of Thiru.B.Raja, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

The petitioner/Accused has filed this petition U/s. 438 of Cr.P.C., to grant him anticipatory bail for the petition filed before the Nilakottai P.S. in Cr. No.Not known/2021 for the alleged offences U/s. 295, 379 IPC.

It is stated in the petition that the petitioner/accused came to know that a criminal case has been registered for alleged offence U/s. 295, 379 IPC. and the respondent police wanted him for arrest.

The learned counsel for the petitioner/Accused would contend that the petitioner is an innocent and he has not committed any offence as alleged by the prosecution, that the defacto complainant foisted this false complaint with false allegations, that the petitioner is a law abiding citizen, that the petitioner hereby undertakes that he will not abscond and will not tamper any witness and that the petitioner apprehends arrest and prays for anticipatory bail.

The learned Public Prosecutor has raised objections by stating that no case is registered against the petitioner as of now.

.2.

Online submissions of either side heard. Records perused. Considering the facts and circumstances of the case and also the fact that no FIR was registered against the petitioner so far, as stated by the learned Public Prosecutor, this court not inclines to grant anticipatory bail to the petitioner, Hence, the petition is dismissed.

Pronounced by me, this the 13th day of August 2021.

**Principal Sessions Judge,
Dindigul**

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" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The Judicial Magistrate, Nilakottai
The Public Prosecutor, Dindigul.
The Inspector of Police, Nilakottai PS.,

Thiru.B.Raja, Advocate
for the petitioner.

To ensure social distancing, they are requested to download the order from the official web site link.